

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 24/(MAH)/2012  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: Amrex Marketing Pvt. Ltd.  
V/s.  
M/s. Nikiceramics Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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**ORDER**

TCP 24/111A/NCLT/MUM/MH/2012

The petitioner side is absent. The respondent has come before this Bench stating that they have already registered transfer of shares. In support of his contention, he has also placed a letter addressed to the petitioner on 29-10-2012 stating that the shares have already been registered in the name of the petitioner, hence he has sought for the disposal of the company petition.

Since petitioner counsel is called absent, looking at the document placed by the petitioner counsel, this petition is dismissed for default.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)